

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal (AT) (Insolvency) No. 55 of 2021**

**In the matter of:**

**Greater Noida Industrial Development Authority**

**....Appellant**

**Vs.**

**Shri Pramod Agrawal & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. UN Singh, Advocate.**

**ORDER**

**(Through Virtual Mode)**

**01.02.2021:** The issue raised in this appeal is that the claim of Appellant initially treated as 'financial debt' was subsequently classified as 'operational debt' by the Resolution Professional overlooking the fact that the claim fell within the purview of financial debt.

Issue notice upon Respondents. Appellant to provide mobile Nos./ e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on 23<sup>rd</sup> February, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**

**AR/g**